ORDER

The President is pleased to allow Shri G. Rajagopalan, Sr. Advocate whose term as Additional Solicitor General of India for the High Court of Madras expired on 30.06.2019, to continue to perform the duties of the post of Additional Solicitor General of India for the High Court of Madras with effect from 01.07.2019 until further orders.

2. Hindi version of this order will follow.

(S. R. Mishra)
Additional Secretary

Copy for information to:-

1. PS to ML&J/PS to Law Secretary/PS to Legislative Secretary/All Additional Secretaries/ PS to all JS&LA in the Main Sectt.
2. The PS to AGI/PS to SGI/PS to all ASGIs in various High Courts.
3. All the Branch Secretariats at Mumbai, Kolkata, Chennai & Bengaluru.
4. The Registrar, High Court of Madras, Principal Bench at Chennai and its Bench at Madurai.
5. Shri G. Rajagopalan, Sr. Advocate and Acting ASGI.
6. The Cash (LA) Section with request to continue the payment of retainership fee as per entitlement of Addl. SGI to Shri G. Rajagopalan, Sr. Advocate until further orders.
7. The Pay & Accounts office, Department of Legal Affairs, New Delhi.
8. Hindi unit, Department of Legal Affairs for Hindi translation of the order.
9. Guard File/Judicial Section with 5 spare copies.

(D. Srinivas)
Section Officer (Judicial)
Tel. 011-23384945
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